

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K-13012/01/2020-US.II
Government of India
Ministry of Law & Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011.

Dated: 24th March, 2022.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 224 of the Constitution of India, the President is pleased to appoint Shri Umesh Chandra Sharma, to be an Additional Judge of the Allahabad High Court, with effect from the date he assumes charge of his office, till 31.12.2023.


24/3/2022
(Rajinder Kashyap)

Additional Secretary to the Government of India
Tele: 2338 3037

To

The Manager,
Government of India Press,
Minto Road,
New Delhi.

No. No. K-13012/01/2020-US.II

Dated: 24.03.2022

Copy to:-

- 1 Shri Umesh Chandra Sharma, Judicial Officer, c/o the Registrar General, Allahabad High Court, Prayagraj.
- 2 The Secretary to Governor, Uttar Pradesh, Lucknow.
- 3 The Secretary to Chief Minister, Uttar Pradesh, Lucknow.
- 4 The Secretary to the Chief Justice, Allahabad High Court, Prayagraj.
- 5 The Chief Secretary, Uttar Pradesh, Lucknow.
- 6 The Registrar General, Allahabad High Court, Prayagraj.
- 7 The Accountant General, Uttar Pradesh, Lucknow.
- 8 The President's Secretariat, (CA.II Section), New Delhi.
- 9 PS to Principal Secretary to the Prime Minister, New Delhi.
- 10 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 11 PS to ML&J/ PS to MOS(Law)/ PPS to Secretary (Justice).
- 12 Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).


(Arun Kumar Aggarwal)
Section Officer (Appointments)
Tele: 2338 3037